

ITEM NO.6 Court 7 (Video Conferencing)

SECTION XII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 13290/2021

(Arising out of impugned final judgment and order dated 12-02-2021 in WP No. 18838/2020 passed by the High Court of Judicature at Madras)

RANGARAJAN NARASIMHAN

Petitioner(s)

VERSUS

THE ADDL. CHIEF SECRETARY TO GOVT. OF  
TAMIL NADU & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.107209/2021-EXEMPTION FROM FILING  
C/C OF THE IMPUGNED JUDGMENT)

Date : 17-09-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER  
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. R.Anand Padmanabhan, Adv.  
Mr. Debarati Sadhu, Adv.  
Mr. Shashi Bhushan Kumar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Applications for exemption from filing certified  
copy of the impugned judgment is allowed.

Issue notice.

In the meantime, there shall be stay of the  
operation of the impugned order.

(ANITA MALHOTRA)  
COURT MASTER

(KAMLESH RAWAT)  
COURT MASTER